



॥ आयकर अपीलीय न्यायाधिकरण, पुणे न्यायपीठ, "बी" बेंच, पुणे में ॥
IN THE INCOME TAX APPELLATE TRIBUNAL, PUNE "B" BENCH, PUNE
BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER

AND

SHRI G. D. PADMAHSHALI, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA No. 214 & 215 /PUN/2019

निर्धारण वर्ष / Assessment Year : 2007-08 & 2008-09

Prima Paper & Engineering Pvt. Ltd.

T-73, Bhosari MIDC, Pune.

PAN : AABCP1938]

..... अपीलार्थी / **Appellant**

बनाम / V/s.

Addl. Commissioner of Income Tax-10,

Pune

..... प्रत्यर्थी / **Respondent**

द्वारा/ Appearances

Assessee by : Shri Rohit Tapadiya

Revenue by : Shri Piyushkumar Singh Yadav

सुनवाईकीतारीख / Date of conclusive Hearing : 06/10/2022

घोषणाकीतारीख / Date of Pronouncement : 06/10/2022

आदेश/ ORDER

PER G. D. PADMAHSHALI, AM;

Two appeals of the assessee are assailed against the order of Commissioner of Income Tax (Appeals)-6, Pune [for short "**CIT(A)**"] dt. 12/09/2018 passed u/s 250 of the Income-tax Act, 1961 [for short "**the Act**"] which ascended out of the direction of this Tribunal u/s 254, wherein the original assessment order u/s 143(3) of the Act was passed by Dy. Commissioner of Income Tax Circle-10, Pune [for short "**AO**"] dt. 27/11/2009 & 29/12/2010 for the assessment year [for short "**AY**"] 2007-08 & 2008-09.



2. On this date of physical hearing, the learned representative for the assessee [for short "**AR**"] referring to the withdrawal application dt. 06/10/2022 prayed for withdrawal of both the appeals reiterating the contents thereof. Recording no objection from the learned departmental representative [for short "**DR**"] in allowing the withdrawal, we order accordingly.

3. Resultantly, both the appeals of the appellant assessee are dismissed as withdrawn.

In terms of rule 34 of ITAT Rules, the order pronounced in the open court on this Thursday 06th day of October, 2022.

-S/d-

S. S. GODARA

JUDICIAL MEMBER

-S/d-

G. D. PADMAHSHALI

ACCOUNTANT MEMBER

पुणे / PUNE ; दिनांक / Dated : 06th day of October, 2022.

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT, Pune (Mh-India)
4. The CIT(A)-10, Pune (Mh-India)
5. विभागीय प्रतिनिधि, आयकर अपीलीय न्यायाधिकरण, पुणे "बी" बेंच, पुणे / DR, ITAT, Pune "B" Bench, Pune.
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / BY RDER,

वरिष्ठ निजी सचिव / Sr. Private Secretary

आयकर अपीलीय न्यायाधिकरण, पुणे / ITAT, Pune.